

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-214
IB-3124(ND)/2019

IN THE MATTER OF:

Aggarwal Foundry & Engg. Works.

....OPERATIONAL CREDITOR

Vs.

Robbins Tunneling & Trenchless Technology India Pvt. Ltd.

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 03.03.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Rakesh Kumar, Mr. Ankit Sharma, Advocates

For the Respondent/CD

: Mr. Ajay Sharma, Advocate

For the Intervener

:

ORDER

Counsel for both the sides are present. A suggestion has fell from the Bench to the parties to settle the matter. The Counsel for the Corporate Debtor submitted that he has the instruction that his client for settlement but no initiative has been taken by the Operational Creditor. The counsel for the Corporate Debtor is directed to file proposal in black and white for settlement on next date of hearing.

List on 24th March 2020.

S-d-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

S-d

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)